

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 21st day of February, 2019

Present:

Hon'ble Mr.Justice Bharat Bhushan, Member-J
Hon'ble Ms. Aradhana Johri, Member-A

Original Application No. 330/00154/2019
(U/S 19, Administrative Tribunal Act, 1985)

Uma Shankar Yadav aged about 63 years (**Senior Citizen**) son of Late Shri Ramfer Yadav R/o 246 D-1, Om Gayatri Nagar, Salori, Allahabad.

.....Applicant.

By Advocate – Shri P.K. Mishra/Shri R. Kumar.

V E R S U S

1. Union of India through General Manager, North Central Railway, Headquarters Office, Subedarganj, Allahabad.
2. Principal Financial Adviser (PFA), North Central Railway, Headquarters Office, Subedarganj, Allahabad.
3. Senior Divisional Finance Manager, North Central Railway, DRM's Office, Allahabad.
4. Assistant Finance Adviser (Admn), North Central Railway, Headquarters Office, Subedarganj Allahabad.

.....Respondents.

By Advocates : Shri S.M. Mishra.

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, J.M. :

Shri P.K. Mishra along with Shri R. Kumar, Advocate for the applicant and Shri S.M. Mishra, Advocate for the respondents are present.

2. The applicant was appointed as Typist in Railway on 17.05.1982 and posted at Diesel Component Workshop (in short DCW, Patiala). The applicant, thereafter, retired on 30.09.2016. The applicant claims that he was not given promotion due to departmental inquiry and that inquiry was finalized on 25.08.2009 and he was exonerated in that inquiry and yet he has not been given due promotion.

3. The applicant claims that he made various representations dated 26.09.2016, 23.11.2016 and 05.12.2017 to the respondents which are available on record as Annexure A-6.

4. Advocate for the applicant submitted that the applicant's grievance would be redressed if the representation dated 05.12.2017 (Annexure No. A-6) of the applicant is disposed off by the respondents within the stipulated time frame.

5. Advocate for the respondents has no objection if such a direction is given.

6. Accordingly, the Respondent No. 2/Competent Authority is directed to decide the representation of the applicant dated 05.12.2017 (Annexure No. A-6) by passing

a reasoned and speaking order as per law within a period of four months from the date of receipt of a certified copy of this order.

7. It is made clear that we have not entered into the merits of the case.

8. With the above direction O.A. is disposed off. No order as to costs.

(Aradhana Johri)
Member (A)

(Justice Bharat Bhushan)
Member (J)

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